

International border Line of Actual Control in Jammu and Kashmir.

(b) According to information received from the Government of Jammu and Kashmir, three Pak spies have been arrested for spying during 1985 so far. Besides 12 Indian nationals have also been arrested for spying and sabotage during the same period.

Crossing over of Sikh extremists to Pakistan

1168. SHRI DHARAM CHANDER PRASHANT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many Sikh extremists have crossed over to Pakistan since November 1, 1984; and

(b) if so, what is the number of those who were arrested in their bid to cross over to Pakistan?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU):

(a) Reports indicate that some Sikhs, apparently extremists, tried to cross over to Pakistan.

(b) Since 1st November, 1984, 83 Sikhs were arrested by the BSF while they were trying to cross over to Pakistan.

Industrial pollution in metropolitan towns

1169. DR. H. P. SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the editorial published in the "Times of India" of the 2nd September, 1985, captioned "Cities as gas Chambers";

(b) if so, any survey has been made to assess the extent of industrial pollution in various metropolitan towns; and

(c) if so, the details thereof and the outcome of such a survey?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FOREST (SHRI Z. R. ANSARI): (a) to (c) Yes, Sir. Surveys have been conducted in some metropolitan cities to list the hazardous industries and to assess the safety measures in such units. State Governments have been advised to take necessary action to ensure strict compliance of safety measures in hazardous industries.

Constitution of panels for relieving inefficient and corrupt officials

1170. DR. H. P. SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether Government have constituted panels to scrutinise service records of Government employees who have completed 30 years of service or have crossed the age of 50 years so as to relieve by way of compulsory retirement those of the employees, who are found corrupt or deficient in performance of their duties; and

(b) if so, what steps have been and are being taken to ensure that corruption does not percolate in this process of elimination of the corrupt and deficient elements?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM):

(a) and (b) Under the Service Rules, government servants who have attained the age of 50/55 years or have rendered 30 years of service, can be retired from service in public interest. Such cases are reviewed by the Review Committees constituted in the Ministries/Departments for the purpose and submitted to the

appropriate authority for orders. For the purpose of preparing a brief on the data available on the personal and other relevant files of the government servants and thereby to assist the Review Committees, Ministries/Departments have been advised to set up Internal Screening Committees, as an internal arrangement. Detailed criteria, procedure and guidelines have been laid down for reviewing the cases of government servants under the Service Rules. Adherence to these criteria, procedure and guidelines will ensure that corruption does not taint the process of compulsorily retiring Government servants in public interest under the relevant rules.

Central Bureau of Investigation case against high official for duping youngmen

1171. SHRIMATI KANAK MUKHERJEE: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Bureau of Investigation has registered a case against a high official for cheating youngmen aspiring for bright career in computer technology; and

(b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM): (a) and (b) Yes, Sir. A case has been registered by CBI on 9-8-85 against a Deputy Director in the Ministry of Planning, Department of Statistics, New Delhi and others. The case is under investigation.

Manufacture of computer peripherals

1172. SHRI T. CHANDRASEKHAR REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Public Sector Instrumentation Limited proposes to enter into collaboration agreements with France and Japan for the manufacture of computer peripherals; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ PATIL): (a) and (b) M/s Instrumentation Limited, Kota have indicated the need for foreign collaboration for the manufacture of computer peripherals in their application for Letter of Intent. They, so far, have not submitted F.C. application to the Government.

Educating the public on colour TV sets

1173. SHRI T. CHANDRASEKHAR REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Electronics Trade and Technology Development Corporation is coming out with advertisements to educate the public on colour T.V. sets;

(b) if so, what are the details in this regard;

(c) what prompted the public undertaking to come out with the scheme; and

(d) what impact it is likely to create on the manufacture of colour T.V. sets?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ PATIL): (a) Yes, Sir. Electronics Trade and Technology De-